

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT-III

26. C.P.(IB)-3007(MB)/2019

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **20.02.2020**

NAME OF THE PARTIES: Laxmiraj Distributors Pvt Ltd
v/s.

AIFSO Technologies Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Both sides present and submits that the matter is amicably settled
between the parties and filed consent terms. Consent terms taken on record.

Accordingly, on the request made by the Petitioner for withdrawal of this
Petition, the Petition is disposed off as withdrawn.

SD/-

SHYAM BABU GAUTAM
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)